

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 226 of 2013**

**Dated : 28<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**M/s Jindal Steel and Power Ltd. .... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Ranjitha Ramachandran**

**Counsel for the Respondent(s) : Mr. C.K. Rai for R-1**

**ORDER**

It is submitted that public notice has already been issued and affidavit of service has been filed to show that all the Respondents have been served.

Mr. C.K. Rai, the learned counsel appears for the Commission and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 28.11.2013 after serving copy on the other side.

Post the matter on **03.12.2013.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/vs